#### SHRI DEBA PRASAD RAY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Joint Action Council of C.H.S. service doctors had agreed to postpone their proposed strike till 15th August, 1989 by which date an agreed settlement was to be arrived at;
- (b) if so, what are their demands, the action taken by Government thereon and what are the terms of agreement entered into with them;
- (c) on what terms their demands are being settled; and
- (d) what is the number of doctors appointed temporarily after commencement of the strike and under what conditions?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) The Joint Action Council have been informed that a decision on their demands contained in their Memorandum of April, 1989 would be announced and orders issued wherever possible by 15-8-89. The Joint Action Council has decided to defer their strike.

(b) and (c) Their main demands inter alia relate to higher pay scales, time bound promotions, allowing private practice or granting NPA @ 50% of basic pay without any ceiling, enhancement of retirement age from 58 to 62-65 years, Grant/enhancement of various ellowances viz. Risk Allowance, Conveyance Allowance, Contingency Allowance, Post Graduate Allowance Teaching Allowance, Administrative Allowance, Rural/difficult Area Allowance antedating for medical Officers, counting of Residency service of all States for service matters same pay scales and promotional avenues for all service dectors, benefits of promotion/placement to be effective from 1-1-1986, increase in number of bosts at SAG level, pay for strike period extending the benefits to all the constituents etc. Their demand are under examination. No agreement has been entered into with them.

(d) The question does not arise.

# Strike by Junior Doctors in Delhi

16. SHRI B. SATYANARAYAN REDDY:

DR. RATNAKAR PAN-DEY:

SHRI MURLIDHAR CHANDRAKANT BHA-NDARE:

SHRI RAM JETHMALANI: SARDAR JAGJIT SINGH AURORA:

SHRI CHATURANAN MISHRA:

SHRI N.E. BALARAM: SHRI BHUVNESH CHA-TURVEDI:

DR. ABRAR AHMED KHAN:

SHRI SURESH PACH-OURI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Junior doctors in Public Hospitals in Delhi were on strike during last month demanding better pay and increase in thier emoluments; if so, the number of days for which the strike continued and the total loss suffered as a result thereof;
- (b) what is Government's reaction thereto and what is the latest position of the issues involved between the doctors and Government:
- (c) whether Government propose to find out some via media to solve the problems of these doctors;

- (d) on what terms the strike has been withdrawn;
- (e) what is the number of doctors removed from service during the agitation, of those reinstated after withdrawal of the strike, the number of fresh appointments made and of those absorbed fully; and
- (f) what action Government propose to take to put an end to frequent strikes by the doctors?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) to (d) Yes, Sir. The Junior Doctors in the Central Government and Delhi Administration hospitals as well as in All India Institute of Medical Sciences, New Delhi Post Graduate Institute of Medical Education & Research Chandigarh and National Institute of Mental Health & Neuro-Sciences, Bangalore were on strike in support of their demands regarding increase in their emoluments, from 16th May to 1st July, 1989 when, efter prolonged negotiations, settlement was reached between Junior Doctors and the Government. A copy of the agreement signed between the representives of the Junior Doctors' Federation on he Ist July, 1989 where after the s rike was called off, is a tached as Salement. below)

- (e) During the course of strike, orders for terminating the services of Junior Doctors who participated in the strike in violation of their terms of appointment were issued. However, all such doctors have since been reinstated with the signing of the agreement with the representatives of the Junior Doctors' Federation.
- (f) A definite formula has, for the first time, been evolved to revise the emoluments of the Junior Doctors, if necessary, in future. This will prevent recurrence of strikes in future. Also the Government is reviewing the Residency Scheme in the Central Govt. Hospitals with a view to bringing about

qualitative improvement in patient care activities and facilities for clinical training of Junior Doctors. This will also help reduce causes for agitation by the Junior Doctors.

#### Statement

Agreement arrived at between the designated representatives of the Junior Doctors' Federation and Shri T. N. Seshan, Cabinet Secretary, Govt. of India on 1-7-1989

- 1. Junior Residents who are currently drawing emoluments of Rs. 2,400/- per month will get an emolument of Rs. 2630/- which is 94% of the pay plus N.P.A. of G.D.M.O.S. (2200 plus 600). same percentage will be kept if in future the pay or N.P.A. of G.D.M. Os is revised, Senior Residents will get emoluments of Rs. 3,000/-. The present emoluments of Rs. 3,180/- is calculated as being 87.5% of Rs. 3000+600. If Rs. 3,000/- as the basic pay of the Specialist is revised to any higher figure and if the N.P.A. of Rs. 600/- available to doctors drawing less than Rs. 3,000/- is revised to any higher figure in future, the same proportion will be applied for fixing the emoluments of Senior Residents. For Senior Residents, if there is only a Post Graduate Diploma, the amount will be reduced by Rs. 100/- and if there is no Post Graduate Degree or Diploma, the amount will be reduced by Rs. 200/-.
- 2. D.A. will be calculated on 100% of the emoluments.
- 3. The increase in emoluments will be effective from 1-1-1986.
- 4. Against the request for sanction of Contingency Allowance, the possibility of giving them a book Allowance will be examined by a Committee of three persons and their recommendations will be treated as final.

- 5. The period of stoppage of work will be treated as diesnon.
- 6. Disciplinary action taken against those who have participated in the stoppage of work will be dropped. All those whose services have been terminated for reasons of stoppage of work will be taken back to work, all other terms and conditions remaining as hitherto.
- 7. There will be no victimisation of those who participated in the strike.
- 8. The strike period will be condoned with the corrence of the M.G.I. and concerned Universities for academic purposes.
- 9. The agreement will be treated as full and final settlement of all demands pending as on this date except for the item mentioned in para 4 above.
- 10. In the light of this, the Junior Doctors have agreed to unconditionally withdraw the strike and resume work forthwith.

### Waiting list of telephone connections in Bhilwara

17. SHRI SANTOSH BAGRODIA: Will the Minister of COMMUNICATIONS be

# pleased to state:

[19 JULY 1989]

- (a) what is the number of applications in the waiting list for telephone connections in Bhilwara District of Rajasthan, as on 31st March, 1989, category-wise;
- (b) since when these applications have been pending; and
- (c) by when telephone connections are likely to be provided to the registered persons on the waiting list?

THE MINISTER OF STATE OF THE MINISTRY OF COM-MUNICATIONS (SHRI GIR-DHAR GOMANGO): (a) and (b) Category-wise waiting list with date of last connection released is given as per statement. (See below).

(c) In Bhilwara a new telephone exchange with initial capacity of 2,000 lines is coming up in the new telephone exchange building recent ly completed. This exchange will replace the old stronger step by step exchange and shall be further expanded to 5000 lines. It is expected that all the persons at present on the waiting list shall be provided with telephone connections by 1993.

#### Statement

S. No.		Categor	y				O <sub>3</sub>	io. of person the waiting list as on 31-3-1989	Last connection releases upto
1	OYT				•	•		168	27-10-87
2	NON-OYT	(SPECIAL)	)			•		246	29-9-85
3	NON-OYT (	GENERA	L)	-	•	•		1664	18-12-83